



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Oct/202425/14

DATED: 21/10/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Oct/202425/14 dated 21/10/2024 of Norms Committee - I for the year 2024-25 was held on 21/10/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002442AM25
RA File Number	318304000072 AM12
Licence No and Date	3110049333/21/07/2011
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. - Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. - Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	3 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of MHI dated 18.10.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002612AM25
RA File Number	318304000082 AM15
Licence No and Date	3110064489/27/06/2014
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	5 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	6 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002380AM25
RA File Number	072404000152 AM16
Licence No and Date	0710108550/24/07/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	8 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any. ii. Weight of each Export Product. iii. Detailed Calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred.	

Case No.	9 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002007AM25
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.09.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	10 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 was issued to the applicant for providing certain information/documents. The Committee decided to wait for the reply of the applicant within 15 days.	
Case stands deferred.	

Case No.	11 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any.
- ii. Weight of each Export Product.
- iii. Detailed Calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	12 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant did not turn up for PH. Hence, the Committee decided to give a second chance to them and call the applicant on PH in the forthcoming meeting. Case stands deferred.	

Case No.	13 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024

HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001688AM25
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH second time. Hence, the Committee decided to give the final chance to them for appearing in PH in the forthcoming meeting failing which case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	15 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001691AM25
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH second time. Hence, the Committee decided **to give the final chance to them for appearing in PH** in the forthcoming meeting failing which case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands deferred.

Case No.	16 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001692AM25
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH second time. Hence, the Committee decided to give the final chance to them for appearing in PH in the forthcoming meeting failing which case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands deferred.	

Case No.	17 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001693AM25
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH second time. Hence, the Committee decided **to give the final chance to them for appearing in PH** in the forthcoming meeting failing which case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands deferred.

Case No.	18 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001679AM25
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant did not turn up for attending the PH second time. Hence, the Committee decided to give the final chance to them for appearing in PH in the forthcoming meeting failing which case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands deferred.	

Case No.	19 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002973AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	20 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002491AM25
RA File Number	07AA04002713 AM22
Licence No and Date	0711001033/05/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002492AM25
RA File Number	07AA04002934 AM22
Licence No and Date	0711001043/06/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002493AM25
RA File Number	07AA04002729 AM22
Licence No and Date	0711001047/07/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
The Committee decided to issue the DL as suggested by TE.	

Case No.	27 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22
Licence No and Date	0311005553/23/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 20.10.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity and wastage to be recommended
1	RINSE ARM ASSEMBLY, BASE (00-941670/23B) Sub Assembly for Dishwashing machine	12000 SETS	941569 STEM, WELDMENT, RINSE, BASE, SS MACHINED PART ASSEMBLY. QTY: 12000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			941854 HUB RINSE BASE, PLASTIC MOULDED PART QTY: 12000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			00-941858 GASKET RINSE, GASKET FOR SEALING QTY: 12000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	RINSE ARM ASSEMBLY, ADVANSYS (00-974094/23B) Sub Assembly for Dish washing machine	8000 SETS	ASSEMBLY LATCH RINSE (00-950099), PART FOR DISH WASHING MACHINE QTY: 8000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			00-941858 GASKET RINSE, GASKET FOR SEALING QTY: 8000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002664AM25
RA File Number	03AA04044352 AM22
Licence No and Date	0311006128/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Wastage at each stage of manufacture with supporting calculations/drawings. 2. Length of export product is 2140.80 mm while length of pipe to be imported is 2190 mm. Please explain.	
Case is deferred.	

Case No.	30 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Oct/202425/14													
Case Status	Case Approved													
Party Name	GENESIS PACKAGING PRIVATE LIMITED													
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024													
HQ File Number	HQRNORM REVIW00003365AM25													
RA File Number	07AA04038536 AM22													
Licence No and Date	0711002290/03/11/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 20.10.2024, as under:														
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>LID (9544000 Nos Net Content of Import Item is 291855.520 Kgs)</td><td>291855.00 KGS</td><td>COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC SLIT EDGE0.30 MM x 820 MM x 1055 MM</td><td>321041.072 KGS INCLUSIVE OF 10% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL SHEETS WITH PVC</td></tr></table>					Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed	1	LID (9544000 Nos Net Content of Import Item is 291855.520 Kgs)	291855.00 KGS	COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC SLIT EDGE0.30 MM x 820 MM x 1055 MM	321041.072 KGS INCLUSIVE OF 10% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL SHEETS WITH PVC
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed										
1	LID (9544000 Nos Net Content of Import Item is 291855.520 Kgs)	291855.00 KGS	COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC SLIT EDGE0.30 MM x 820 MM x 1055 MM	321041.072 KGS INCLUSIVE OF 10% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL SHEETS WITH PVC										
NOTE:														

1. Wastage on the net weight imported stainless steel with PVC in the export product.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001394AM25
RA File Number	03AA040112803 AM22
Licence No and Date	0311008380/09/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 20.10.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity and wastage to be recommended
1	C16 ELEMENT BODY 3_9220_0626_MK_C16A2_30T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE.	2175.00 KGS	STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) RD 50.5 DIN7527 1.4545 STAINLESS STEEL	1.43 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.
2	C16 ELEMENT BODY 3_9220_0899_MK_C16A3_30T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	2505.50 KGS	STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) RD 50.5 DIN7527 1.4545 STAINLESS STEEL	1.34 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.
3	C16 ELEMENT BODY 3_9220_0627_MK_C16A2_40T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	6594.00 KGS	STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) RD 50.5 DIN7527 1.4545 STAINLESS STEEL	1.38 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.

4	C16 ELEMENT BODY 3_9220_0898_MK_C16A3_20T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	1079.00 KGS	STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) RD 50.5 DIN7527 1.4545 STAINLESS STEEL	1.39 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.
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Note: The grade of the imported STAINLESS STEEL ROUND BAR should be matched with the grade of STAINLESS STEEL in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION. A reminder should be issued for the comments.	

Case No.	34 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002495AM25
RA File Number	07AX04000142 AM22
Licence No and Date	0711002750/30/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002665AM25
RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002496AM25
RA File Number	07AX04000192 AM22
Licence No and Date	0711002858/11/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	38 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002978AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	39 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002497AM25
RA File Number	07AX04000300 AM22
Licence No and Date	0711003072/31/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001935AM25
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.10.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	41 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002498AM25
RA File Number	07AX04000407 AM22
Licence No and	0711003293/23/02/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002499AM25
RA File Number	07AX04000420 AM22
Licence No and Date	0711003297/24/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	TRIVENI TURBINE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002585AM25
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of Consultant (Tech-3) dated 19.10.2024, as under: i. In respect of import items No. 1-3, no change is recommended as quantity allowed is after recovery. ii. In respect of import item No. 4, rough shaft 1 No., net weight allowed as duty free-9580 Kg. after recovery. RA concerned may take suitable consequential action accordingly.	

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Case No.	44 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by reminders dated 20.09.2024, 05.10.2024 was issued to the applicant for providing certain information/documents. Hence, the committee decided to issue final reminder to submit the reply within 15 days failing which the case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	45 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001974AM25
RA File Number	07AX04000554 AM22
Licence No and Date	0711003572/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.10.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as	

well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	46 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002581AM25
RA File Number	07AX04000553 AM22
Licence No and Date	0711003637/06/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet on e-mail provided below) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet on e-mail provided below) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. Case stands deferred.	

Case No.	47 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002977AM25

RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	48 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003470AM25
RA File Number	05AX04000377 AM23
Licence No and Date	0511012636/19/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 20.10.2024, as under:	

Sl No	Item of Export	Quantity	Item of Import	Quantity & wastage to be allowed
1	ROLL SET GRADE: - D3, Forged, annealed and grinding surface	122640.00 KGS	Tool Steel Round BarD3, Forged, annealed, and grinding surfaceGRADE: - D3 Forged, annealed, and grinding surface.	136130.40 KGS INCLUSIVE OF 11 % OF THE NET WEIGHT OF THE IMPORTED TOOL STEEL IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight of imported Tool steel in the export product.

2. The grade of Tool Steel should be matched with the grade of Tool steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	49 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant did not turn up for PH. Hence, the Committee decided to give a second chance to them and call the applicant on PH in the forthcoming meeting. Case stands deferred.	

Case No.	50 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003421AM25
RA File Number	02AX04000191 AM23
Licence No and Date	0211002671/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. As per reply given, rubber content in export is 123.42 mt, as per application total rubber compound items are 207 mt while wastage asked is 5% as such net content should be 197.14 (207/1.05). This may be explained. Case stands deferred.	

Case No.	51 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003353AM25
RA File Number	02AX04000223 AM23
Licence No and Date	0211002746/25/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: (i) As per reply given, rubber content in export is 123.42 mt, as per application total rubber compound items are 207 mt while wastage asked is 5% as such net content should be 197.14 (207/1.05). The applicant is requested to explain this. Case stands deferred.	

Case No.	52 / NC/1/MEET/Oct/202425/14
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Case Status	Case Rejected
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	53 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	54 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	56 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003579AM23

RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	57 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002974AM25
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	58 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00008865AM24
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders dated 08.23.2024, 23.08.2024, 07.09.2024, 22.09.2024; 07.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	59 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003487AM25
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001697AM25
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Complete Certificate of Analysis (COA) of import item indicating % metal content issued by customs authority or custom authorized laboratory or authorized lab from supplier country.
2. Manufacturing process in detail.
3. Complete chemistry with chemical reaction, Molecular weight and yield.
4. Details of by-products obtained and their commercial value.
5. Calculation sheet of import requirement keeping in view S. No. (3) above.
6. MOEFC clearance, if applicable.

Case stands deferred.

Case No.	63 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003385AM25
RA File Number	03AX04004401 AM23
Licence No and Date	0311019640/30/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 21.10.2024, as under:	
(i) Quantity of import item at SI No. 1 to 4 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	
RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003495AM25
RA File Number	03AX04004395 AM23
Licence No and Date	0311019622/30/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export products(s).
- ii. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables.
- iii. Basis/justification for the quantities of “Extension Cables for Accelerometers” and the wastage claimed thereon, if any.

Case stands deferred.

Case No.	65 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003496AM25
RA File Number	03AX04004394 AM23
Licence No and Date	0311019614/30/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 21.10.2024, as under:

- (i) Quantity of import item at SI No. 1 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024

and Date	
HQ File Number	HQRNORM REVIW00003384AM25
RA File Number	03AX04004405 AM23
Licence No and Date	0311019677/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 21.10.2024, as under: i. Quantity of import item at SI No. 1 to 6 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00008863AM24
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders dated 08.08.2024, 23.08.2024, 07.09.2024, 22.09.2024; 07.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	68 / NC/1/MEET/Oct/202425/14
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Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00008377AM24
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001975AM25
RA File Number	07AX04001669 AM23
Licence No and Date	0711006396/09/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.10.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	70 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006282AM23

RA File Number	08AX04001861 AM23
Licence No and Date	0811007296/13/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 19.10.2024, as under: i. In Export Product (EP), weight may be added as follows: 1- 5508 Kg., 2-71.25 Kg., 3-6795.2 Kg., 4- 20761 Kg., 5- 1765.4 Kg., 6- 13400 Kg., 7- 17225 Kg., 8-10725 Kg. & 9- 3542 Kg., ii. Import weight may be as: 1-5730 Kg., 2- 73.15 Kg., 3- 7140 Kg., 4- 21700Kg., 5- 1870 Kg., 6-14600 Kg., 7 – 17740 Kg., 8- 11260 Kg., 9- 3680 Kg., Note: Grade of import item 6 will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision: Case deferred for the comments of Technical team for factory visit.	

Case No.	72 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006669AM23

RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team for factory visit.	

Case No.	74 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team for factory visit.	

Case No.	75 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001707AM25
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Complete Certificate of Analysis (COA) of import item indicating % metal content issued by customs authority or custom authorized laboratory or authorized lab from supplier country. 2. Manufacturing process in detail. 3. Complete chemistry with chemical reaction, Molecular weight and yield. 4. Details of by-products obtained and their commercial value. 5. Calculation sheet of import requirement keeping in view S. No. (3) above. 6. MOEFC clearance, if applicable. Case stands deferred.	

Case No.	76 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000628AM24
RA File Number	31AX04000023 AM24
Licence No and Date	3111002257/08/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.08.2024 followed by several reminders dated 24.08.2024, 08.09.2024, 23.09.2024; 08.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	77 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	80 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003274AM25
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and reviewed the case. After due deliberation, the Committee decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 21.10.2024, as under: i. Import is allowed on net-to-net basis. ii. Half mule shoe bottom will be imported in unfinished form and machining & plating will be done indigenously. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003489AM25
RA File Number	07AX04000279 AM24
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has wrongly uploaded some documents pertaining to M/s Aquila Organics Private limited. Hence, the Committee decided to ask the	

applicant to submit & upload the relevant documents pertaining to their case.

Case stands deferred.

Case No.	82 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision: The Committee considered the as per agenda and noted the comments of MHI dated 02.08.2024. The Committee decided to re-examine the case afresh and to discuss further with regard to items imported, indigenous items and details of items used for manufacturing of export products along with manufacturing process. Case stands deferred.	

Case No.	83 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003383AM25
RA File Number	03AX04001639 AM24
Licence No and Date	0311025342/12/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 6 & 7 (Cooler Buy put Part) and their use in the export items. ii. Difference in export items at Sl. No. 2 to 5 (Mechanical Seal Non Drive End), iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export products(s). v. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables. Case stands deferred.	

Case No.	85 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.10.2024, as under:	

Export item	Export Quantity	Import Item	% Wastage allowed after recovery on net content basis
Machined Diff Case (Part of Transmission Assy) CSE RR AX Diff GR Case [H1 BR4205FA Cast Iron – 57000 Nos each number weight is 1.96 Kgs]	111720 KG	Rough Diff Case Unmachined made out of cast iron CSE RR Diff GR Case Trans Diff Gear [H1 BR4205FA Cast Iron – 57000 Nos Per Piece Weight 2.80 Kgs]	28.57 %

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. What is the application of export products? Submit a detailed of the export product.
2. Submit a detailed drawing of each item of the component to be manufactured from the imported stainless-steel bars of various diameters.
3. What is the weight of the SS bar and finish product of each component of the unit to be manufactured for 26 nos pylon with ejection unit.
4. Submit the process flow chart of each component of the unit and wastage at each stage of operation.
5. Does the export product require indigenous components/raw materials? if yes, submit a list of the components and raw materials and also the weight thereof.

Case stands deferred.

Case No.	87 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001703AM25
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Complete Certificate of Analysis (COA) of import item indicating % metal content issued by customs authority or custom authorized laboratory or authorized lab from supplier country. 2. Manufacturing process in detail. 3. Complete chemistry with chemical reaction, Molecular weight and yield. 4. Details of by-products obtained and their commercial value. 5. Calculation sheet of import requirement keeping in view S. No. (3) above. 6. MOEFC clearance, if applicable.	
Case stands deferred.	

Case No.	88 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002415AM25
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	89 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005160AM24
RA File Number	05AX04001413 AM24
Licence No and Date	0511020517/21/08/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	91 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001850AM25
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002975AM25
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	95 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00002976AM25

RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	96 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003512AM25
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Complete drawing of export product with dimension, ii. Stage-wise process of manufacturing indicating wastage at each stage.	

Case stands deferred.

Case No.	97 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00005783AM24
RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Oct/202425/14		
Case Status	Case Approved		
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024		
HQ File Number	HQRNORM APPLY 00005909AM24		
RA File Number	04AX04000544 AM24		
Licence No and Date	0411006069/27/09/2023		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.10.2024, as under:			
Export Item	Export Quantity	Import Item	% Wastage allowed after recovery on net content basis
Machined Diff Case (Part of Transmission Assy) CSE RR	211680 KG	Rough Diff Case Unmachined made out of	28.57%

AX Diff GR Case [H1 BR4205FA Cast Iron Each Number Weight is 1.96 Kgs]		cast iron CSE RR Diff GR Case Trans Diff Gear [H1 BR4205FA Cast Iron Per Piece Weight 2.80 Kgs]	
RA concerned may take suitable consequential action accordingly.			

Case No.	99 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003395AM25
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00001704AM25
RA File Number	05AX04001937 AM24
Licence No and Date	0511021294/03/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

1. Complete Certificate of Analysis (COA) of import item indicating % metal content issued by customs authority or custom authorized laboratory or authorized lab from supplier country.
2. Manufacturing process in detail.
3. Complete chemistry with chemical reaction, Molecular weight and yield.
4. Details of by-products obtained and their commercial value.
5. Calculation sheet of import requirement keeping in view S. No. (3) above.
6. MOEFC clearance, if applicable.

Case stands deferred.

Case No.	101 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003513AM25
RA File Number	07AX04001073 AM24
Licence No and Date	0711009421/11/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Complete drawing of export product with dimension,
- ii. Stage-wise process of manufacturing indicating wastage at each stage.

Case stands deferred.

Case No.	103 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003381AM25
RA File Number	03AX04003285 AM24
Licence No and Date	0311027966/17/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. A copy of Advance Authorisation, ii. Reason/justification for review of norms, iii. A copy of norms fixed earlier for this A.A., if any. Case stands deferred.	

Case No.	104 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003382AM25
RA File Number	03AX04003284 AM24
Licence No and Date	0311027950/17/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. A copy of Advance Authorisation,
- ii. Reason/justification for review of norms,
- iii. A copy of norms fixed earlier for this A.A., if any.

Case stands deferred.

Case No.	105 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	ORICON ENTERPRISES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007108AM24
RA File Number	03AX04003889 AM24
Licence No and Date	0311029001/30/11/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024, 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected	

Case No.	106 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00007520AM24

RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	M K U LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008767AM24
RA File Number	02AX04000696 AM24
Licence No and Date	0211006051/27/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	111 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008823AM24
RA File Number	05AX04003818 AM24
Licence No and Date	0511024218/29/02/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	112 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008843AM24
RA File Number	34AX04000912 AM24
Licence No and Date	3411004667/01/03/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders dated 27.04.2024, 12.05.2024, 27.05.2024, 11.06.2024, 26.06.2024, 11.07.2024, 26.07.2024, 10.08.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	113 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	114 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009028AM24
RA File Number	06AX04000403 AM24
Licence No and Date	0611002554/11/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 18.10.2024, as under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009116AM24
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- a. Length of each imported pipe and No. of pieces cut from each pipe.
- b. Dimensions of input blank used for manufacturing of export product.
- c. Dimension OD/ID & width of each export product ring.
- d. Write-up & Photograph of each export product along with its application.
- e. Justification for wastage at each stage of manufacturing process supported by dimensional drawing and weight.

Case stands deferred.

Case No.	116 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009351AM24
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00009396AM24
RA File Number	03AX04006096 AM24
Licence No and Date	0311032690/31/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 20.10.2024, as under:

SI No	Name of the export item	Quantity	Item of import	Recommended watage
1	351-310-102-0 LEAK COLLECTOR	96 NOS	SS SHEET AMS 5510 - 3 mm	609.89 KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
			SS SHEET AMS 5510 - 1.5 mm	48.045 KGS INCLUSIVE OF 21.61% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

Note: The grade of the imported stainless-steel sheets should match the grade of the exported product.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred

Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003511AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Complete drawing of export product with dimension, ii. Stage wise process of mfg indicating wastage at each stage. Case stands deferred.	

Case No.	120 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Oct/202425/14
Case Status	Case Rejected
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000280AM25
RA File Number	05AX04000080 AM25
Licence No and Date	0511025010/16/04/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders dated 05.09.2024, 20.09.2024; 05.10.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	122 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000428AM25
RA File Number	06AX04000033 AM25
Licence No and Date	0611002633/25/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.07.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ANDRITZ TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000440AM25
RA File Number	03AX04000017 AM25
Licence No and	0311033382/26/04/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for furnishing requisite information/documents. However, no information has yet been received. The Committee, therefore, decided to issue the final reminder to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	124 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000571AM25
RA File Number	03AX04000543 AM25
Licence No and Date	0311033622/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.08.2024 followed by several reminders was issued to the applicant for furnishing requisite information/documents. However, no information has yet been received. The Committee, therefore, decided to issue the final reminder to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	125 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	DINEX EMISSION SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000635AM25
RA File Number	04AX04000097 AM25

Licence No and Date	0411007389/09/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.08.2024 followed by several reminders was issued to the applicant for furnishing requisite information/documents. However, no information has yet been received. The Committee, therefore, decided to issue the final reminder to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	126 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000655AM25
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.08.2024 followed by several reminders was issued to the applicant for furnishing requisite information/documents.	

However, no information has yet been received. The Committee, therefore, decided to issue **the final reminder** to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **deferred**.

Case No.	128 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003379AM25
RA File Number	05AX04000242 AM25
Licence No and Date	0511025551/15/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a drawing of the export item, which could indicate the imported items.
2. What are the reasons for importing 100 Nos slitting cutters for 1 set of export items?
3. How seamless pipe in meters will be required in the export item where 8% wastage is required? Submit a detailed method of manufacturing of the component of the export item.
4. What is the grade of seamless pipes and the size thereof?
5. Is there any requirement for Indigenous inputs in the export item? If yes, what are the items? Submit complete details and relevance of the indigenous inputs in the export item. Accordingly, submit revised Appendix 4E with details of Indigenous items in table "B" i.e. Indigenous inputs.
5. What is the meaning of NOPL?

Case stands deferred.

Case No.	129 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM REVIW00003380AM25
RA File Number	05AX04000236 AM25
Licence No and Date	0511025552/15/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a drawing of the export item, which could indicate the imported items. 2. How seamless pipe in meters will be required in the export item where 8% wastage is required? Submit a detailed method of manufacturing of the component of the export item. 3. What is the grade of seamless pipes and the size thereof? 4. Is there any requirement for Indigenous inputs in the export item? If yes, what are the items? Submit complete details and relevance of the indigenous inputs in the export item. Accordingly, submit revised Appendix 4E with details of Indigenous items in table "B" i.e. Indigenous inputs. 5. Submit the relevance of the imported items in the export. Case stands deferred.	

Case No.	130 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000808AM25
RA File Number	05AX04000388 AM25
Licence No and Date	0511025614/20/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the Committee decided to issue the final reminder to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	131 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000809AM25
RA File Number	31AX04000024 AM25
Licence No and Date	3111003444/20/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000873AM25
RA File Number	06AX04000074 AM25
Licence No and Date	0611002705/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000874AM25
RA File Number	06AX04000078 AM25
Licence No and Date	0611002706/24/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	134 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000875AM25
RA File Number	06AX04000079 AM25
Licence No and Date	0611002707/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000876AM25
RA File Number	06AX04000080 AM25
Licence No and Date	0611002708/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000911AM25
RA File Number	06AX04000075 AM25

Licence No and Date	0611002711/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001230AM25
RA File Number	31AX04000078 AM25
Licence No and Date	3111003501/11/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 13.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the Committee decided to issue the final reminder to the applicant to submit the reply within 15 days failing which the case shall be rejected with the direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	141 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001604AM25
RA File Number	05AX04000832 AM25
Licence No and Date	0511026272/27/06/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	142 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00001658AM25
RA File Number	33AX04000040 AM25
Licence No and Date	3311002054/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001680AM25
RA File Number	03AX04002464 AM24
Licence No and Date	0311035105/02/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. You are also requested to provide the per-unit requirement in Excel sheet.

Share the above Point (3-6) information/details in excel sheet in the below format.

S.NO.	A.A. of NO. resultant product	Description Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
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Case stands deferred.

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Case No.	145 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001689AM25
RA File Number	06AX04000145 AM25
Licence No and Date	0611002804/02/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.10.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001824AM25
RA File Number	08AX04000475 AM25
Licence No and Date	0811012037/09/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit the complete and detailed process of manufacturing hubs. What is the weight of each hub to be exported from sl no 1 to 21?
2. Submit a process flow chart for the manufacturing of export products from imported tubes and wastage at each operation stage.

Case stands deferred.

Case No.	150 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001832AM25
RA File Number	05AX04000990 AM25
Licence No and Date	0511026577/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001833AM25
RA File Number	05AX04000991 AM25
Licence No and Date	0511026578/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001854AM25
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 18.10.2024, as under:

Export Item	Export Quantity	Import Item	% Wastage allowed after recovery on net content basis
Machined Diff Case (Part of Transmission Assy) CSE RR AX Diff GR Case [H1 BR4205FA Cast Iron Each Number Weight is 1.96 Kgs]	211680 KG	Rough Diff Case Unmachined made out of cast iron CSE RR Diff GR Case Trans Diff Gear [H1 BR4205FA Cast Iron Per Piece Wight 2.80 Kgs]	28.57%

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001866AM25
RA File Number	03AX04001496 AM25
Licence No and Date	0311035347/10/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	154 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002375AM25
RA File Number	03AX04002142 AM25

Licence No and Date	0311036160/07/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required Case stands deferred.	

Case No.	157 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002404AM25
RA File Number	03AX04002141 AM25
Licence No and Date	0311036192/08/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required Case stands deferred	

Case No.	158 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002421AM25

RA File Number	30AX04000227 AM25
Licence No and Date	3011005576/09/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP(Vol.I) separately for each product. iii. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables. iv. Wastage claimed on components, if any. v. Basis for the quantities of import items at Sl. No. 22, 23 & 24 with wastage claimed thereon. Case stands deferred.	

Case No.	159 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25
Licence No and Date	0711012062/12/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002476AM25
RA File Number	05AX04001460 AM25

Licence No and Date	0511027126/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002478AM25
RA File Number	02AX04000283 AM25
Licence No and Date	0211007074/12/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 21.10.2024, as under: 1. Net Weight of export item may be specified as 1221975 Kgs. 2. Quantity of import items at Sl. No. 1 to 6, 9 & 10 may be allowed on net to net basis with accountability clause. 3. Import item at Sl. No.7 may be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 1.0291 Kgs/Kg content in the export item as claimed by the firm. 4. Quantity of import item at SI.No. 8 may be allowed as 1.0265 Kgs/Kg content in the export item as claimed by the firm. 5. Quantity of import items at Sl. No. 11 to 13 may be allowed as 1.01 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002527AM25
RA File Number	05AX04001471 AM25

Licence No and Date	0511027174/14/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Complete Certificate of Analysis (COA) of import item indicating % metal content issued by customs authority or custom authorized laboratory or authorized lab from supplier country. 2. Manufacturing process in detail. 3. Complete chemistry with chemical reaction, Molecular weight and yield. 4. Details of by-products obtained and their commercial value. 5. Calculation sheet of import requirement keeping in view S. No. (3) above. 6. MOEFC clearance, if applicable. Case stands deferred.	

Case No.	163 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002538AM25
RA File Number	07AX04000762 AM25
Licence No and Date	0711012058/14/08/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	165 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002608AM25
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002624AM25
RA File Number	02AX04000316 AM25
Licence No and Date	0211007120/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002661AM25

RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	168 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00002683AM25
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003229AM25
RA File Number	03AX04002952 AM25
Licence No and Date	0311037338/23/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003240AM25
RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. What is the meaning of Uni-Agl attemperators? Where is the application? Submit brief detail of the export item. 2. How many nozzle heads and spray nozzles will be required in numbers in the export product? 3. Process flow chart and wastage on each imported item at each operation stage. 4. Submit coloured photograph of the export item.	
Case stands deferred.	

Case No.	171 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003261AM25
RA File Number	03AX04003080 AM25
Licence No and Date	0311037382/24/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 21.10.2024, as under:

1. Quantity of import item at SI No. 1 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	172 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003285AM25
RA File Number	31AX04000215 AM25
Licence No and Date	3111003909/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003343AM25
RA File Number	03AX04003050 AM25
Licence No and Date	0311037494/27/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Submit a neat sketch and coloured picture of the export products 2. Submit a process flow chart and wastage at each stage of operation of each export product. 3. Submit the initial weight of the raw material and dimensions thereof and also finish weight and	

dimensions of the export products from sl no 1 to 4.

Case stands deferred.

Case No.	174 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003356AM25
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003357AM25
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024

HQ File Number	HQRNORM APPLY 00003358AM25
RA File Number	09AX04000459 AM25
Licence No and Date	0911008069/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MICROTROL STERILISATION SERVICES PVT.LTD.
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003367AM25
RA File Number	07AX04001073 AM25
Licence No and Date	0711012443/30/09/2024
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Difference between import and export since both seems to be catheter. ii. Manufacturing process in detail. Case stands deferred.	

Case No.	178 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003390AM25
RA File Number	08AX04001071 AM25
Licence No and Date	0811012778/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003394AM25
RA File Number	24AX04000267 AM25
Licence No and Date	2411003904/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003398AM25
RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	181 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003411AM25
RA File Number	05AX04002016 AM25
Licence No and Date	0511028082/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Oct/202425/14
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003420AM25
RA File Number	03AX04003174 AM25
Licence No and Date	0311037576/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 20.10.2024, as under:	

	2749.8 Kg.		(iv) Aluminium Alloy Plates Gr.6061-T6	152.74% on net weight
	(ii) Aluminium Alloy Bar Gr-6061: 494.6 Kgs.		(v) Aluminium Alloy Round Tube Gr. 6061-T6511	11.0% on net weight
	(iii) Aluminium Alloy Plate Gr-6061: 2331.5Kgs.			
	(iv) Aluminium Alloy Plates Gr.6061-T6: 15.8 kgs.			
	(v) Aluminium Alloy Tube Gr 6061 - T6511: 240.30 kgs			
RA concerned may take suitable consequential action accordingly.				

Case No.	183 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024						
HQ File Number	HQRNORM APPLY 00003444AM25						
RA File Number	03AX04003221 AM25						
Licence No and Date	0311037608/03/10/2024						
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:							
1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs.							
2. Justification of claimed Wastage over per unit requirement without wastage.							
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).							
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)							
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)							
6. You are also requested to provide the per-unit requirement in Excel sheet.							
Share the above Point (3-6) information/details in excel sheet in the below format.							
S.NO.	A.A. of NO. resultant product	Description Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material without wastage Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
Case stands deferred.							

Case No.	185 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003460AM25
RA File Number	02AX04000410 AM25
Licence No and Date	0211007397/04/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a complete process of manufacturing export products and the wastage of copper at each stage of operation. Explain the process in detail.
2. Submit a colored photograph of the export product.
3. As per production and consumption data for the last three years indicated in Appendix 4E, the quantity of copper cake consumed for unit production is 10-11% i.e. wastage. However, for export, the net wastage is 5.73% as was allowed in earlier AAs approved by the NORMS Committee. It means the recovery of copper during the manufacturing of export products is around 5%. Justify the statement and furnish concurrence on the aforesaid observation.
4. Submit the content of the copper present in the copper cake and the copper percentage in the export product. Are there any other constituents present in the copper cake and whether the same constituents present in the export product? Submit Mill Test Certificate (MTC) of the imported copper cake and also of the export product. The MTC should be endorsed by the approved customs-authorized laboratory.

Case stands deferred.

Case No.	186 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	BEST SPRING FORMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003475AM25
RA File Number	31AX04000182 AM25
Licence No and Date	3111003938/04/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. What is the meaning of GN SQ? Please explain the use of the export item.
2. Where is the use of the export item? Submit a brief note.
3. What is the weight of the export product?
4. What is the weight of a rectangular hollow section of each number without processing and the weight after a few operations (length cutting and drilling) for which asking 5% wastage?

Case stands deferred.

Case No.	187 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred

Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003486AM25
RA File Number	03AX04003301 AM25
Licence No and Date	0311037661/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured drawing of each export product under AA and indicate the requirement of components on net-to-net basis. 2. What parts will be manufactured in the factory and what process and wastage are involved? 3. Indicate the indigenous parts manufactured and required in the export products. 4. Submit an excel sheet indicating imported components and indigenous parts using raw material and wastage thereof. Case stands deferred.	

Case No.	188 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003530AM25
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003533AM25
RA File Number	07AX04001096 AM25

Licence No and Date	0711012510/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003535AM25
RA File Number	07AX04001101 AM25
Licence No and Date	0711012511/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024
HQ File Number	HQRNORM APPLY 00003536AM25
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Oct/202425/14
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Oct/ 202425/ 14 and 21/10/2024

and Date	
HQ File Number	HQRNORM APPLY 00003547AM25
RA File Number	07AX04001106 AM25
Licence No and Date	0711012521/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	